



THE ADMINISTRATION OF UNION TERRITORY OF LADAKH
Forest, Ecology & Environment Department,
Civil Secretariat, UT-Ladakh

Phone No. 01982 -257561(O), 257435(F), Email: commrsecy-ladakh@gov.in

Subject: Compliance of the Court Order dated: 05.11.2020 in the case of Tribunal on its Own Motion V/s Ministry of Environment, Forest & Climate change & Ors.

Ref. O.A No 249/2020 dated 05.11.2020.

ORDER NO. 02-LA(LAW)OF 2020
Dated: 21-11-2020

Whereas, in pursuance to order passed by the Hon'ble National Green Tribunal in O.A. No 249/2020 dated: 05.11.2020 titled Tribunal on its Own Motion V/s Ministry of Environment, Forest & Climate Change & Otrs. Some directions were passed, in compliance of which this order stands;

Whereas, the Union Territory is going through a critical stage of COVID-19 Pandemic;

Whereas, during the winter season people of Ladakh usually develop respiratory problems due to low oxygen level in the atmosphere and it seems that the health condition of COVID- 19 Positive persons are becoming more critical in winter season in Ladakh.

Whereas, the festive season for Ladakh like LOSAR, Christmas and New Year is approaching and people usually burn crackers etc. on those occasions; which cause extensive toxins, harmful chemicals and noxious gases and releases other harmful chemicals in the atmosphere, which have severe impact on the respiratory health of vulnerable groups and such air pollutants can further aggravate health conditions of COVID- 19 positive persons besides persons staying in Home isolation;

Whereas, considering the harmful consequences of burning of crackers amidst COVID- 19 pandemic situation and approaching winter, the Administration of Union Territory of Ladakh have directed to prohibit the sale and use of fire crackers from 1st to 31st of December, 2020 in public interest;

The UT should ensure that there is no use or display of firecrackers in the market for sale during the Losar, Christmas and New Year occasions and only wax or oil based Diyas would have to suffice for the greater good of the citizens and in the large public interest.

Now, therefore, in exercise of the powers conferred under Section 2,3,& 4 of the Epidemic Diseases Act, 1897 (the Act) and section 7 of The Union Territory of Ladakh Epidemic Disease (Covid-19) Regulations, 2020 dated:-18th March 2020, the undersigned hereby directs that the sale and use of fire crackers shall remain prohibited from 1st to 31th December, 2020.

Any person found violating this order shall be punishable under Section 188 of Indian Penal Code (45 of 1860) and other relevant laws.

Sd/-
(Rigzian Sampheal) IAS
Commissioner/Secretary
Forest, Ecology & Environment
UT-Ladakh

No. LA/CS/LAW/(Order)/2020(02)

Dated:- 21-11-2020

Copy to the:-

1. Divisional Commissioner/ Secretary, Disaster Management UT-Ladakh for information and necessary action.
2. Inspector General of Police, UT-Ladakh for information and necessary action.
3. Deputy Commissioner/ CEO, LAHDC Leh/Kargil shall implement the aforesaid directions in their District.
4. Chief Wildlife Warden/ Central Pollution Control Committee, UT Ladakh for information and necessary action. He shall submit daily action taken reports on e.mail comsecyutladakh@gmail.com.
5. Technical Director, NIC Ladakh for uploading the order on the UT Website for wide publicity.
6. OSD to Hon'ble Lt. Governor, UT Ladakh for kind information of the Hon'ble Lt. Governor.
7. OSD to Advisor UT-Ladakh for kind information of the Advisor to Hon'ble Lt. Governor.
8. Assistant Director, Information, Leh/Kargil for information with the direction to broadcast the said order in local news bulletin of AIR Leh& Kargil and also in Local News broadcast by the Doordarshan for wide publicity in general public.
9. Order File/Office file.

S. Sampheal
21.11.2020
Public Law Officer
Commissioner/Secretary
Forest, Ecology & Environment
UT-Ladakh